

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 44

C.P. (IB)/201(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: ASHOK BHAGWANDAS JESWANI

SECTION 94(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Adv. Shavez Mukri i/b. A&G Legal Associates LLP for Petitioner present. Jeetendra R Daryani, RP present in person. Kushal Boolchandani i/b IndusLaw for Citi Bank.
2. Ld. Resolution Professional submits that he has filed report u/s 99 (1) of the Code, however, the same is yet to be numbered. The RP further informed that the Personal Guarantor has not complied the directions of the order and have not paid the RP fees.
3. The Personal Guarantor is directed to remit the fees of RP as directed in the RP appointment order forthwith.
4. List this matter for further consideration on **01.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)